

Central Government and State Government of Tamil Nadu in collaboration with ILO launched a pilot project in the State for the purpose of reducing vulnerability to bondage through promotion of decent work. Attempt is now being made to replicate this approach in some other states of the country.

**Mandatory registration of Job-seekers in employment exchange**

2130.. SHRI AMBETH RAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is going to make it mandatory for all the job-seekers across the country to register themselves in the concerned employment exchange; and

(b) if so, the details of the modalities Government has adopted in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) No, Sir.

(b) Does, not arise.

**Investment by EPFO in Equities**

2131. SHRI SANJAY RAUT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees' Provident Fund Organisation is considering investment in equities as funds earning 12 per cent annually in the National Pension System do;

(b) how much EPFO has invested in private sector, blue chip manufacturing companies; and

(c) how Government would ensure that 5 crore subscribers are not punished with low returns for no fault of theirs?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) No, Sir.

(b) As on 31.10.2012, the total of Employees' Provident Fund Organisation (EPFO) corpus invested in private sector is Rs. 26,896.54 Crore including Rs. 4.05 Crore investments in blue chip manufacturing companies.

(c) Employees' Provident Fund Organisation Fund Organisation (EPFO) ensure security of the capital contributed by the beneficiaries with risk free, consistent return on the same.

**Labour disputes pending in courts in Jharkhand**

2132. SHRI DHIRAJ PRASAD SAHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the district-wise total number of labour disputes pending in the labour courts and High Court in Jharkhand at present;

(b) whether there has been a constant increase in the pending cases during the previous decade: and

(c) if so, the details of the steps taken to fill up the vacant posts of Judges and to ensure the speedy disposal of the pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) The district-wise total number of labour disputes pending in the Central Government Industrial Tribunal-cum-Labour Courts and High Court in Jharkhand at present, is given in statement. (*See below*).

(b) No, Sir.

(c) Does not arise.

**Statement**

*District-wise number of labour disputes pending in the Central Government Industrial Tribunal-cum-Labour Courts (Dhanbad) in Jharkhand*

Sl. No.	District	Reference Cases	LC Application
1.	Dhanbad	1726	320
2.	Hazaribagh	100	12
3.	Jamshedpur [Singhbhum (E)]	48	0
4.	Bokaro	47	0
5.	Ramgarh	19	0